

**GOVERNMENT OF INDIA  
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:660

ANSWERED ON:27.02.2013

REPORT OF TRANSPARENCY INTERNATIONAL ON CORRUPTION

Choudhary Shri Bhudeo;Singh Shri Radha Mohan

**Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether as per the report of corruption index published by the Transparency International, India ranks 94th among the 176 countries listed on the issue of corruption;
- (b) if so, the reaction of the Government thereto and the measures being taken by the Government to curb corruption in the country;
- (c) whether the Government has carried out an evaluation of the people's ire during the large scale spread of protest as a result of corruption in the country; and
- (d) if not, the manner in which the ethical values would be established in the country?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(SHRI V. NARAYANASAMY)

(a) to (d): The Corruption Perception Index represents a point of view. The Central Government follows a zero tolerance policy towards corruption and have taken several measures to combat corruption. These include:-

- (i) Enactment of Right to Information Act, 2005;
- (ii) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
- (iii) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; State Governments have also been advised to adopt Integrity Pact in major procurements;
- (iv) Introduction of e-Governance and simplification of procedures and systems;
- (v) Issue of Citizen Charters;
- (vi) Ratification of United Nations Convention Against Corruption (UNCAC) in 2011;
- (vii) Placing of details of immovable property returns of all Members of the All India Services and other Group 'A' officers of the Central Government in the public domain;
- (viii) Setting up of 71 additional Special Courts exclusively for trial of CBI cases in different states. The Government has recently approved creation of another 22 Special Courts in various States throughout the country.

Besides, the Central Government has also introduced a number of legislations in the Parliament in the recent past for effectively tackling corruption. Some of them are –

- (i) The Lokpal & Lokayuktas Bill, 2011;
- (ii) The Whistle-blowers Protection Bill, 2011;
- (iii) The Prevention of Bribery of Foreign Public Officials and Officials of Public International Organizations Bill, 2011;
- (iv) The Right of Citizens for Time Bound Delivery of Goods and Services and Redressal of the Grievances Bill, 2011; and
- (v) The Public Procurement Bill, 2012.